
(2021) 03 JH CK 0005

In the Jharkhand High Court

Case No : Cont. Case (Civil) No. 630 of 2019

Bachi Devi And Ors

APPELLANT

Vs

State of Jharkhand And Ors

RESPONDENT

Date of Decision : 01-03-2021

Acts Referred:

Citation : (2021) 03 JH CK 0005

Hon'ble Judges : Sujit Narayan Prasad, J

Bench : Single Bench

Advocate : Vishal Kumar Trivedi, Amrit Raj Kisku

Final Decision : Dismissed

Judgement

The matter has been heard through video conferencing with the consent of the learned counsel for the parties.

Mr. Vishal Kumar Trivedi, learned counsel for the petitioner at the outset, has submitted that in pursuant to the order passed by the writ Court dated

07.01.2019 in W.P.(C)No.3971 of 2018 decision has been taken by passing speaking order on 13.03.2020 and therefore, the contempt application may

be dismissed with liberty to the petitioner to assail the said order before the appropriate authority/forum, if the petitioner so wishes.

Ms. Survi, learned A.C to AAG-II appearing for the State, is having no objection.

In view thereof and taking into consideration the submission of the learned counsel for the petitioner that the order has already been taken by the

competent authority in pursuant to the order of the writ Court dated 07.01.2019 passed in W.P.(C) No.3971 of 2018, therefore, there is no need to

proceed further with this case.

Accordingly, the contempt case is dismissed.

However, it is open to the petitioner to assail the said order dated 13.03.2020 before the appropriate forum/Court of law.